

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA

**UNSTARRED QUESTION NO. 852
ANSWERED ON TUESDAY THE 11TH FEBRUARY, 2025
MAGHA 22, 1946 (SAKA)**

JAN VISHWAS INITIATIVE

QUESTION

**852. Shri Pradip Kumar Varma:
Shri Babubhai Jesangbhai Desai:
Dr. Medha Vishram Kulkarni:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) the alternative measures taken to verify the claims if requirement of FIR for share certificates up to ₹5 lakh has been abolished under Jan Vishwas Initiative;**
- (b) the steps being taken by companies to recognize and accept legal heir certificates without any delay or additional conditions; and**
- (c) the measures being implemented to verify the authenticity of the applicant requesting duplicate physical security certificates while abolishing the requirement of security deposit?**

ANSWER

**MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY
OF ROAD TRANSPORT AND HIGHWAYS**

(HARSH MALHOTRA)

(a): The Investor Education and Protection Fund Authority (IEPFA) processes the claims based upon the e-verification report filed by the companies.

(b): A uniform set of documents has been mandated under Schedule II of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, for companies to recognize and accept legal heir certificates without any delay or additional conditions.

(c): As per Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, the companies are liable under all circumstances to verify the genuineness and entitlement of the claimant.
